

13. Tarril Nadu

14. West Bengal.

(c) These 32 schemes include two schemes of Gujarat involving a loan assistance of Rs. 25.55 lakhs.

**Service conditions of Government Employees**

1410. SHRI PRASAENNBHAI MEHTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided that Government employees will have a say in service conditions;

(b) if so, whether the Government are considering to reorganise the present system and adopt a new system by which Government employees' grievances and service conditions can be changed and looked into only in consultation with them; and

(c) if so, main features of this new proposal?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) In October, 1966, Government introduced a Scheme for Joint Consultative Machinery and Compulsory Arbitration for Central Government Employees, with the object of promoting harmonious relations and of securing the greatest measure of Co-operation between Government and the general body of its employees. The Scheme provides for Joint Councils at three tiers; a National Council at the national level covering generally all employees of Central Government; Departmental Councils at the level of the Ministries/Departments including the employees of their Attached and Subordinate offices; and Office/Regional Councils for individual offices, for discussions and consultations with the representatives of the staff on matters of common concern coming within the purview of the Scheme. The scope of the Joint Councils includes all matters relating to conditions of work and

service, welfare of employees, improvement of efficiency and standards of work, provided, however, that (i) in regard to recruitment, promotion and discipline, consultation will be limited to matters of general principles, and (ii) individual cases will not be covered. This Scheme continues to be operative.

(b) No, Sir.

(c) Does not arise.

**Implementation of Recommendation of a Committee headed by Shri A. K. Chanda**

1411. SHRI PRASANNBHAI MEHTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a committee headed by Shri A. K. Chanda was appointed in 1966 to study the working of the various media units of the Ministry;

(b) if so, whether the present Government propose to implement its recommendations fully; and

(c) how many of its recommendations were accepted by the earlier Government and the steps being taken by the present Government to implement its recommendations immediately?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir. The Committee was set up in 1964.

(b) and (c). The position in respect of recommendations as have not been implemented is being reviewed and the information will be laid on the table of the House.

**Coal India Limited**

1412. SHRIMATI MRINAL GORE: Will the Minister of ENERGY be pleased to state:

(a) whether the Coal India Limited is facing financial crisis; and

(b) if so, steps taken to meet the situation?

**THE MINISTER OF ENERGY**  
(SHRI P. RAMACHANDRAN): (a)  
No., Sir.

(b) Does not arise.

**Seizure of Ammunition from the  
Ashram at Mantalai in J & K**

1413. SHRI G. M. BANATWALLA:  
SHRI MUKHTIAR SINGH  
MALIK:

Will the Minister of HOME  
AFFAIRS be pleased to state:

(a) whether Government have received reports that ammunition was seized from the Ashram of Swami Dharendra Brahmchari at Mantalai in Jammu & Kashmir;

(b) if so, the quantity of ammunition seized;

(c) whether any licence for keeping such ammunition was obtained by Swami Dharendra Brahmchari; and

(d) the action taken or proposed to be taken by Government in this regard?

**THE MINISTER OF HOME AFFAIRS** (SHRI CHARAN SINGH):  
(a) Yes, Sir.

(b) It has been reported that the following arms and ammunition were recovered:

**FIREARMS**

(1) One single Barrel Breach loading .12 Bore Shot Gun, made in Japan (K.F.C. "Spin") No. 12—70, P-206781 Pine and 3 component parts.

(2) One .32 revolver.

(3) One .22 rifle.

**AMMUNITION**

(1) 18 Cartridges for .12 bore shot gun.

(2) 117 Cartridge for .32 Revolver.

(c) Swami Dharendra Brahmchari was issued Licence No. 17/JAN/Kotla Mubarakpur/Delhi for the possession of four weapons including:

(1) One .12 bore Shot Gun.

(2) One .32 revolver.

(3) One .22 bore rifle.

The .12 shot gun was imported and after clearance by Customs was sought to be endorsed on the arms licence. This was found to be a semi-automatic weapon and the request for its possession against the arms licence was turned down by the Delhi Administration. In the case of the revolver, for which 117 cartridges appear to have been recovered, the licence authorizes him to keep a maximum quantity of 25 cartridges at any one time. The licence was not renewed in time and application for renewal was received after expiry date of the licence. The matter is being further looked into.

(d) Action under the Arms Act will be taken in the light of further scrutiny of facts and as warranted by the law.

**Bad Liquor Deaths in Bombay**

1414 SHRI G. M. BANATWALLA:  
SHRI SKARIAH THOMAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of persons were killed by drinking bad liquor in Bombay during the 1st week, of May, 1977;

(b) if so, the number of persons killed as result thereof; and

(c) whether any preventive measures have been taken by Government and if so, the particulars thereof?